BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA No. 386/2024

IN THE MATTER OF

Vinay Prakash ...Applicant

Versus

NCT of Delhi & Ors. .... Respondents

INDEX

S.No.	PARTICULAR	Page No.
1.	Memo of Parties	1 - 2
2.	Written statement on behalf of respondent no. 8 against the application under sections 14 & 15 of the National Green Tribunal Act 2010 along with an Affidavit	3-11
3.	**Annexure A** The reply sought by Sh R K Awasthi.	12-14
4.	**Annexure B** The photographs of the trees causing damage to the STC colony	15-18
5.	**Annexure C** Intimation to concerned authority regarding the felling of trees in the STC colony.	19-22
6	**Annexure D** The copy of the letter along with the complaint to the senior officials.	23-27
7.	Vakalatnama	28

Dated-[illegible].05.2024

Respondent

Thorough

Counsels

(Naman Sharma and Vanshika Jain)

Contact No. 9210081240

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA No. 386 /2024

IN THE MATTER OF

Vinay Prakash ...Applicant

Versus

NCT of Delhi & Ors. .... Respondents

MEMO OF PARTIES

1. Vinay Prakash
S/o Shri Prakash
Senior Office Manager
Jawahar Vyapar Bhawan, Tolstoy Marg,
Janpath, New Delhi-110001
shashivinay2366@gmail.com
M.- 9911450989 .... Applicant

Versus

1. NCT of Delhi
Through District Magistrate
South District
M.B. Road, Saket,
New Delhi -110068
dcsouth@nic.in
011-29535025 .... Respondent No. 1

2. Principal Chief Conservator Of Forest
Department of Forest and Wildlife,
Government of National Capital Territory of Delhi,
A-Block, 2nd Floor, Vikas Bhawan,
I.P. Estate, New Delhi-110002
Pccf-gnctd@delhi.gov.in 011-23392108 .... Respondents No. 2

3. Deputy Conservator OF Forest (South)
Near Dr Karni Singh Shooting Range
Tughlakabad, New Delhi-10044
dcfsouth.delhi.gov.in .... Respondents No. 3

(2)

dcfsouth.delhi.gov.in .... Respondents No. 3

4. Municipal Corporation of Delhi
   Through Commissioner
   Dr, S.P. Mukherjee Civic Center,
   JLN Marg, New Delhi-110002
   commissioner@mcd.nic.in
   01123225901 ...... Respondents No. 4

5. Deputy Commissioner of Police (South)
   Mayfair Gardens, Hau Khas, New Delhi,
   Delhi 110016
   dcp.south@delhipolice.gov.in .... Respondents No .5

6. Chairman cum Managing Director
   State Trading Corporation Of India Limited
   Jawahar Vypar Bhawan, Tolstoy Marg
   Janpath, New Delhi-110001
   cmd@stclimited .co.in ...... Respondents No. 6

7. Deputy General Manager/ Sh. R.K. Awasthi
   M&E Division, Building Cell, House Keeping
   STC Housing Colony, Jawahar Vypar Bhawan,
   Tolstoy Marg, New Delhi-110001 .... Respondents No. 7

8. Resident Welfare Association, STC Housing Colony
   Through Its President Ms Himachal Devi
   C-67, STC Housing Colony
   Shri Aurobindo Marg
   New Delhi-110017 .... Respondents No. 8

हिमाचल देवी

Dated-29.05.2024 Respondent

Thorough

Naman D/6577/23
Counsel

(3)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA No. 386/2024

IN THE MATTER OF

Vinay Prakash ...Applicant

Versus

NCT of Delhi & Ors. .... Respondents

WRITTEN STATEMENT ON BEHALF OF RESPONDENT NO. 8 AGAINST THE APPLICATION UNDER SECTIONS 14 & 15 OF THE NATIONAL GREEN TRIBUNAL ACT 2010, AGAINST ILLEGAL CUTTING AND PRUNING OF TREES AND THEIR TRANSPORTATION OUT OF THE STC HOUSING COLONY BY THE RWA OF THE STC HOUSING COLONY NEW DELHI, AND FOR SEEKING ACTION AGAINST THE VIOLATORS BY DIRECTING PROSECUTION AND IMPOSING COMPENSATION UPON THEM FOR DAMAGING THE ENVIRONMENT

MOST RESPECTFULLY SHOWETH:

At the outset, Respondent deny all the allegations levelled against them in the complaint. It is submitted that the entire complaint of the complainant is the grave abuse of process of law and misuse of the laws for the protection of environment. The entire complaint is based on false and concocted facts. The sole motive behind filing of the present complaint is to harass the respondents. The complaint is liable to be rejected /dismissed *in- limine* with heavy cost on the complainant for misusing the laws for the protection of environment, in the interest of justice.

PRELIMINARY OBJECTIONS & SUBMISSION

1. That the respondent is law abiding citizen of India.

2. That the complainant is employee of STC who has a habit of filing cases/ compliant against the office colleagues as he is having connection with various official which he levies to file complaints and cases.
3. That the complainant has filed the present case as he wants respondent no.8 to take back a criminal case filed by her against his friend before the FIR No. 20/2023 PS- Barakhamba Road which is pending in Patiala House Court.

4. That the trees are posing a grave danger to life of the resident of the society as a lot of trees has fallen in the STC housing colony which has caused damage to houses and cars in the society. That the falling of tress has become a grave danger to the lives of the resident in the society. Complainant is not the resident of STC housing colony as he does not about the conditions of the tress and building in the society and danger those trees posses to lives of the resident of that society as he filed this false and frivolous case.

5. That there been a RWA since the inception of the STC Housing colony. The welfare works of the housing colony were executed with the help and sanctions of the STC management. But since three or four years ago, due to the financial crunch in the STC, there has been no one to take care of the STC housing colony, so the residents themselves decided with the consensus that welfare work for the sake of the residence should be done by the association. That the society is in a rundown situation, so these steps were taken so that the degrading situation of the buildings, trees, and park in the society could be managed, as no one was paying even the slightest attention to the rundown and hazardous situation of the buildings, trees, and park in the society, which needed immediate attention to the society, let alone maintaining the society.

6. That the respondent has not given any permission regarding the cutting or pruning of trees as respondent inquired with the MCD contract worker who were cutting trees outside the colony. That the respondent had only inquired regarding the pruning of trees as they were posing grave danger to the lives of the member of the society.

7. That a complaint regarding this matter is sub-judice before the DCF (south). That complainant had pressurized the many officials through his various sources to get this false case registered against the respondent while the matter was pending before the DCF (South).

8. That the respondent no. 8 has never given any permission whatsoever to cut the tree in the STC Colony let alone selling of the wood from the trees.

9. That some of trees has fell in the society in near past of which it is been informed in STC Housing colony concerning which letters has been written to S K Meena, JGM Personal, RK Awasthi, DGM and DCF (South), SHO PS -Malviya Nagar.

PARA WISE REPLY

1. That contents of para 1 are partially denied as the applicant. It is admitted that the Applicant is the Senior Office Manager. It is denied that the applicant is a General Secretary STC SC/ST Employees Association and thus is concerned with the welfare of the State Trading Corporation (STC) and its employees and its assets etc..

2. That the contents of para no. 2 are correct hence admitted.

3. That contents of para no. 3 are denied. It is denied that there is a Resident Welfare Association that has cropped up on its own over time in the STC housing colony without any sanction from the STC management, and this RWA claims control over the maintenance of the STC housing colony. It is submitted that there has been a RWA since the inception of the STC Housing colony. The welfare works of the housing colony were executed with the help and sanctions of the STC management. But since three or four years ago, due to the financial crunch In the STC, there has been no one to take care of the STC housing colony, so the residents themselves decided with the consensus that welfare work for the sake of the residence should be done by the association. It is further submitted that the society is in a rundown situation, so these steps were taken so that the degrading situation of the buildings, trees, and park in the society could be managed, as no one was paying even the slightest attention to the rundown and hazardous situation of the buildings, trees, and park in the society, which needed immediate attention to the society, let alone maintaining the society.

4. That the content of para no. 4 is denied. It is denied that the STC Colony used to have around 150 trees in its premises Including Neem, Shehtoot,

Peepal, Bargad etc which are more than 20-30 years old and thus have become ecologically integrated into the land and surroundings providing greenery and various ecosystem services to the public at large. It is submitted that the there are still a lot of trees in the STC Colony of which the exact number is not known to the respondent. No. 8.

5. That the content of para no. 5 is denied. It is denied that in the month of January 2024 many trees were cut and stolen from the STC housing colony by the unrecognised RWA and its officials who exercise virtual control over the premises. That these trees around 20 in number were cut and around 15 trees were heavily pruned illegally without any permission from the Forest Department and without any notice or knowledge of the STC. The cut tree included the Neem, Shehtoot etc. It is submitted that no trees were ever stolen by the RWA and its officials from the society. It is further submitted that there was no permission given by respondent no. 8 regarding the cutting or pruning of trees, as it inquired with the MCD contract workers (for cutting and pruning of trees) who did the cutting and pruning work outside the STC premises, i.e., on the roadside, to which they replied that they would come in 3–4 days and tell about how the contract workers would proceed. That the respondent no. 8 was under the impression that those workers would come, and after talking, the respondent would proceed afterwards. After 3–4 days, those workers came and pruned some of the trees located in front of the houses, as directed by the residents of the STC housing colony, which are heavily spread out, and because of this, the houses were badly damped. It is further submitted that who will distinguish between the photographs that are attached, those that were only pruned by the workers, or those that were pruned by nature automatically.

6. That the contents of para no. 6 are admitted. Applicant had written a complaint dated 05.02.2024 to the Office of Principal Chief Conservator of Forest Delhi regarding cutting and pruning of trees. It is further submitted that the matter is currently sub-judice before the Office of Principal Chief Conservator of Forest Delhi.

7. That the contents of para no. 7 are partly denied. It is admitted that the DCF (South) was tasked to take cognizance and conducted an inspection at the STC Housing Colony on 08.02.2024 and reported that 17 trees cut and 10 trees heavily pruned. It is denied that this figure is on the lower side as the actual no. of cutting and pruning as a proper inspection has

(7)

taken place before coming to figures. It is submitted that the matter is sub-judice before the DCF(South) and further has been given regarding this matter.

8. That the content of para no. 8 is denied. It is denied that the DCF vide notice dated 09.02.2024 required the presence of
a) Dy. Dir (Horticulture), MCD South Zone, Green Park New Delhi

b) Dy General Manager/Sh. R K Awasthi. M&E Division, Building Cell House Keeping STC Housing Colony

c) President RWA STC Housing Colony, Shri Aurobindo Marg New Delhi.
It is denied that none has bothered to appear before the DCF South for inquiry of the offense. It is submitted that the notice was received on the same day when the presence of respondent no. 8 was required at the DCF.

It is further submitted that respondent no. 8 visited the DCF office on 22.02.2024 and explained the reason why she was not able to come on 21.02.2024.

9. It is contents of para no. 9 are denied. It is denied that the DCF (South) has written to the Station House Officer- PS: Malviya Nagar New Delhi for investigation of the offence vide notice dated 07.03.2024 mentioning that 17 trees were cut and 10 trees heavily pruned. However, the proceedings before the DCF and SHO- Malviya Nagar did not proceed further as the violators have found their way to stifle the proceedings before the DCF (South) and the Station House Officer- PS : Malviya Nagar It is submitted that the Sh. Cheedi Lal Sharma (I.O. Tress Offence Cell) has written to the Station House Officer- PS: Malviya Nagar New Delhi for investigation of the offense vide notice dated 07.03.2024 mentioning that 17 trees were cut and 10 trees heavily pruned. It is submitted that Copy was marked to DCP (South) and to the complainant but no copy was given to respondent no. 8. It is further submitted that the matter is sub-judice before the DCF (South) and there has been no contact from Respondent no. 8 to DCF (South) except when required for the present matter. It is further submitted that the complainant had pressurized the many officials through his various sources to get this false case registered against the respondent.

10. That the contents of para no. 10 are denied. It is denied that neither the SHO and DCF have contacted the STC management in this regard nor collected any evidence like CCTV footage or any inquiry from the residents have been conducted which shows their causal attitude towards the environment. It is submitted that the SHO and DCF have contacted the STC has fully co-operated with the investigation which they will continue to do as they are law-abiding citizens of the country.

11. That contents of para 11 are denied. It is denied that Deputy General Manager/Shri RK Awasthi is managing the Building Cell of the STC and accountable to the STC housing Colony and thus answerable to the cutting of trees. However, he is not coming forward to report and assist the authorities which suggest his connivance with the violators. This shows the insensitivity and lethargy on part of the Dy General Manager who by remaining silent is giving shelter to the RWA officials. No proactive action/enquiry on the part of the Chairman cum Managing Director, State Trading Corporation of India Ltd has come into notice of the applicant. It is submitted that a reply was sought by Sh. R K Awasthi in this regard to cutting and pruning of trees from respondent no. 8 of which the copy is annexed as Annexure A

12. That contents of para no. 12 are denied that these cut trees were transported out of the STC Housing Colony in Tempo and trucks regarding which the Security Guards and Dy. General Manager/Sh. R K Awasthi have knowledge and further the movement of vehicles and cutting have been captured in the CCTV cameras installed in the Colony. It is submitted that no trees were ever transported outside the STC housing Colony.

13. That the content of para 13 are denied. It is denied that without approval and consent of the STC Building Cell, no change leave alone cutting or pruning of trees, can be done by the RWA or the residents of the STC Colony. Even, concerned statutory permissions were not obtained. It is submitted that the STC colony residents visited the MCD office to cut & pruning of trees as they were in such a condition that they were causing damage to the buildings in the society and they were also dangerous to the life of the people in living in the society. The photographs of the trees are annexed herein as Annexure B

14. That the contents of para no. 14 are factually true and hence need no reply.

15. That the contents of para no, 15 are false and hence denied. That the RWA and its office bearers have the audacity to cut trees and commit act of damaging the environment. One factor is the reducing population of residents in the STC Colony. There are around 150 flats in the colony, however only 50 flats are now occupied and remaining are vacant and thus there are not much people to come forward and report the violations to the authorities. And taking advantage of this position the RWA officials are destroying the Tree cover of the colony and selling those trees produce in the market to making illegal money at the cost of environment. It is submitted that the RWA is not done anything to destroy the tree cover of the colony. It is further submitted that no even a single tree has been cut with the permission of Respondent no. 8 let alone being sold. It is further submitted that the trees that were cut by the MCD contract workers (for cutting and pruning of trees) are all lying in the STC colony premises as not even a single piece of wood of the trees has been sold.

16. That the contents of para no. 16 are false, hence denied. It is denied that the RWA of the STC Housing Colony is still continuing the process of cutting the trees without any fear of law and concern to the Environment. It is submitted that recently some trees fell in STC Housing colony concerning which letters has been written to S K Meena, JGM Personal, RK Awasthi, DGM and DCF (South), SHO PS -Malviya Nagar. The copy has annexed here in as Annexure C

17. That the content para no. 17 needs no reply hence admitted.

GROUNDS

A. That the present matter is sub-judice with the DCF and the applicant is creating a multiplicity of proceedings and harassing the respondent.
B. That no permission was ever given by respondent no. 8 regarding cutting of trees and no wood has been sold by respondent no. 8 from the trees that were cut in STC colony.

(10)

C. That the complainant has filed the present matter to save his friend against whom respondent no. 8 has filed a Criminal case which in pending before the Ld. M.M Patiala House Court, New Delhi with FIR No. 20/2023 P.S.- Barakhamba Road. It is submitted that with the present matter a threatening letter has also been placed in the copy of compliant which is posted by complainant against which a complaint against the complainant has been filed by the respondent no. 8 to Sk Meena JGM Personal who is currently senior most officer before the STC board within the application the copy of which as Annexure D

PRAYER

In Light of the above submission, it is humbly prayed from the Hon'ble tribunal to dismiss the present matter filed by the complainant and pass any order as the Hon'ble Tribunal deems fit and proper in the present case.

हिमाचल देवी

Dated-20.05.2024 Respondent

Thorough

Naman D/6577/23

Counsel

(11)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA No. 386/2024

IN THE MATTER OF

Vinay Prakash ...Applicant

Versus

NCT of Delhi & Ors. .... Respondents

AFFIDAVIT

I, Himachal Devi w/o Late Naresh Kumar, Aged 53 years r/o C- 67, STC housing colony , Shri Aurobindo Marg New Delhi-110017, do hereby solemnly affirm and declare as under -

1. That the content of the written statement has been drafted by my counsel under my instruction and the same is correct. I have read and understood the same in my vernacular language
2. That the facts stated in the accompanying application are true and correct to the best of my knowledge and nothing false has been stated therein.

हिमाचल देवी

DEPONENT

VERIFICATION:

Verified at New Delhi on this .... day of .... 2024, that the contents of the above affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

29 MAY 2024

I identify the deponent who has signed in my presence

Naman D/6579/23

हिमाचल देवी

DEPONENT

VERIFIED THAT THE DEPONENT Shri/Smt./Km. Himachal Devi S/o W/o D/o Late Naresh Kumar R/o ... identified by Shri/Smt. Naman Sharma ... before me at has solemnly affirmed ... Delhi on 29 MAY 2024 which have that the Contains of the ... are true and been read and explained to him are true and correct to his knowledge

Oath Commissioner Delhi

17

The Seal of Oath Commissioner S.L. No. 35/2023 SONI GUPTA App. By Delhi High Court Period-15/07/2023 to 14/07/2025 Tis Hazari ... Delhi-110054

29 MAY 2024

Annexure A

दि स्टेट ट्रेडिंग कार्पोरेशन ऑफ इंडिया लिमिटेड
(भारत सरकार का उद्यम)

THE STATE TRADING CORPORATION OF INDIA LTD.
(A Govt. of India Enterprise)

स्वच्छ भारत
एक कदम स्वच्छता की ओर

Azadi Ka Amrit Mahotsav

एसटीसी STC

प्रभाग
DIVISION

The President
RWA, STC Housing Colony,
Shri Aurobindo Marg,
New Delhi

Date: 11.03.2024

Dear Sir,

Subject : Notice under DPTA, 1994.

STC is receipt of Notice under DPTA 1994 vide F.No. F-461/TO(S)/TOC/2022-23/14544-46 dated 09.02.2024 addressed to Dy. General Manager, Shri RK Awasthi and the President RWA, STC Housing Colony, New Delhi. (copy enclosed).

In the said notice, it has been alleged that a tree offence has been committed by illegal cutting / pruning of trees located at STC Housing Colony, Shri Aurobindo Marg, New Delhi without permission, which is in violation of Delhi Preservation of Trees Act, 1994.

In this regard, you are requested to offer comments in the matter latest by 15.03.2024.

For the STC of India Limited

(Authorised Signatory)

MOBILE : 9910663902

एस.टी.सी. हाउसिंग कॉलोनी निवासी कल्याण संघ (पंजीकृत)

STC COLONY RESIDENTS WELFARE ASSOCIATION (REGD.)

सी–34, एस.टी.सी. कॉलोनी, अरविंदो मार्ग, नई दिल्ली–110017

C-34, S.T.C. COLONY, AURBINDIO Marg, NEW DELHI-110017

Ref. No:..................   Dated:..................

दिनांक:14.03.2024

श्री आर. के. अवस्थी
उप महाप्रबंधक
एस. टी. सी.
<u>नई दिल्ली - 110001.</u>

14/3/2024

<u>विषय : नोटिस अंडर DPTA, 1994</u>

महोदय,

आपका पत्र दिनांक 11/03/2024, उपरोक्त विषय के संबंध में प्राप्त हुआ । जिसमे एसटीसी हाउसिंग कॉलोनी का प्रधान होने के नाते मुझ से उपरोक्त विषय के संबंध में टिपण्णी प्रस्तुत करने को कहा है, जोकि निम्नलिखित है ।

आपको ज्ञात हे कि हमारी एसटीसी हाउसिंग कॉलोनी का रखरखाव बहुत ही अच्छी तरह से एसटीसी कार्यालय द्वारा किया जाता था। परन्तु विगत कुछ वर्षो से कार्यालय के वित्तीय हालात खराब होने के कारण से कार्यालय ने रखरखाव के सभी कार्य करने बंद कर दिए थे। जिसके बाद से ही कॉलोनी के हालात बिगड़ते ही चले गए। पूरी कॉलोनी में जितनी भी इमारतें हैं उनका हाल बद से बदतर हो गया है। कई जगह तो इमारतों के बाहरी पाइपो के फटने से जगह- जगह काफी ज्यादा सीलन आ गई है । कॉलोनी में जो पुराने पेड़ हैं उनमे से कई तो 20 से 30 साल तक पुराने हैं, जिसके कारण सूर्य की किरणे भी ठीक से नहीं आ पाती हैं और धूप सही तरह से ना मिलने की वजह से सारी इमारतों में सीलन सूख भी नहीं रही है । कॉलोनी में पेड़ो के काफी भारी मात्रा में फ़ैलने से और रखरखाव ठीक से नहीं होने की वजह से कुछ पेड़ दीमक लग जाने कि वजह से खोखले और विक्रत भी हो गए हैं जो तेज हवा की वजह से अपने आप ही गिरने लगे हैं और कुछ पेड़ तो इतने खतरनाक हो गए हैं जिसकी वजह से उनकी जड़ें दीवारों को फाड़ कर दीवारो से बाहर आ गई हैं। इमारतों को भारी/बड़े पेड़ों ने घेर लिया है पेड़ों की मात्रा हाउसिंग कॉलोनी में इतनी ज्यादा हो गई है कि कॉलोनी कम और जंगल ज्यादा दिखाई देता हैं।

हिमाचल देवी

निरंतर......

MOBILE : 9910663902

एस.टी.सी. हाउसिंग कॉलोनी निवासी कल्याण संघ (पंजीकृत)

STC COLONY RESIDENTS WELFARE ASSOCIATION (REGD.)

सी–34, एस.टी.सी. कॉलोनी, अरविंदो मार्ग, नई दिल्ली–110017

C-34, S.T.C. COLONY, AURBINDIO Marg, NEW DELHI-110017

Ref. No:.................. Dated:..................

हमारी कॉलोनी सरकारी आवास में आती है जिसकी वजह से कॉलोनी में बाहरी अथॉरिटी द्वारा या एमसीडी द्वारा कोई कार्य नही होता है। हमारी सरकारी कॉलोनी होने की वजह से किसी भी अन्य विभाग से भी कोई कार्य नहीं करवा सकते हैं। इसके रखरखाव का कार्य एसटीसी द्वारा ही किया जा सकता है। परन्तु सन 2019 से कॉलोनी के रखरखाव का कार्य भी सभी कॉलोनीवासियों द्वारा अपनी जेब से पैसे देकर करवाना पड़ रहा है। जिसमे सफाई वाला, बिजली वाला और माली का कार्य भी शामिल है।

यह वाक्य होने से कुछ दिन पहले आंधी तूफ़ान आया था जिसकी वजह से कॉलोनी के कुछ एक खोखले पेड़ भारी होने की वजह से आधे नीचे झुक गए थे और उनकी जड़ भी उखड गई थी। जिससे कॉलोनी में आने जाने का रास्ता भी बाधित हो गया था। कई पेड़ तो खतरनाक अवस्था में पार्किंग शेड्स के ऊपर अभी भी झुके हुए है, और कुछ पेड़ तो इमारतों के घरों में जाकर भी झुक गए थे। जिसके कारण किसी भी प्रकार की जान-माल या दुर्घटना होने की सम्भावना हो गई थी। कई बार कई कॉलोनीवासियों ने एसटीसी साईट ऑफिस में उन्हें काटने और उन्हें छांटने की गुजारिश भी की थी।

हमारी कॉलोनी के बाहर जब एमसीडी कर्मचारियों को रोड के पेड़ो को छांटते देखा तभी हमने उनसे प्रार्थना की कि कुछ पेड़ हमारी कॉलोनी के भी छांट दो, उसी दौरान हमारी कॉलोनी के कुछ पेड़ हमने उनसे छटवाये थे।

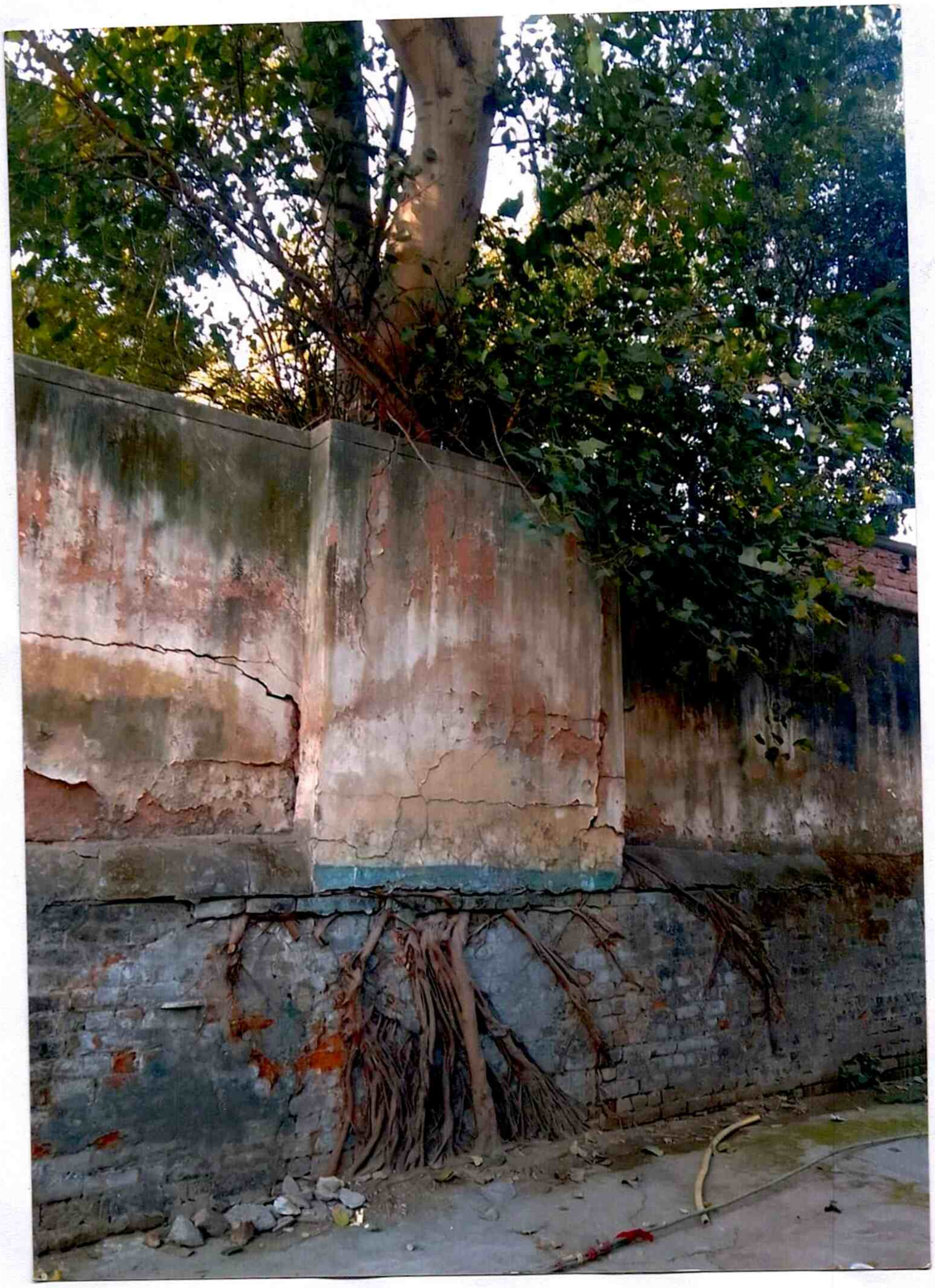
हमारी ऐसी कोई मंशा नहीं थी कि हम पेड़ों को कोई नुक्सान पहुंचाए या उनसे किसी भी प्रकार का कोई आर्थिक फायदा ले । अभी भी हमारी कॉलोनी में इतने खतरनाक अवस्था में पेड़ हैं जिसकी फोटो हम इस पत्र के साथ संलग्न कर रहे हैं। एसटीसी हाउसिंग कॉलोनी की प्रधान होने के नाते मैं आपसे अनुरोध करती हूँ कि आप ही कोई समाधान निकाल कर बाकि के बचे हुए पेड़ो की छंटाई करवा दें।

हिमाचल देवी
14/3/24

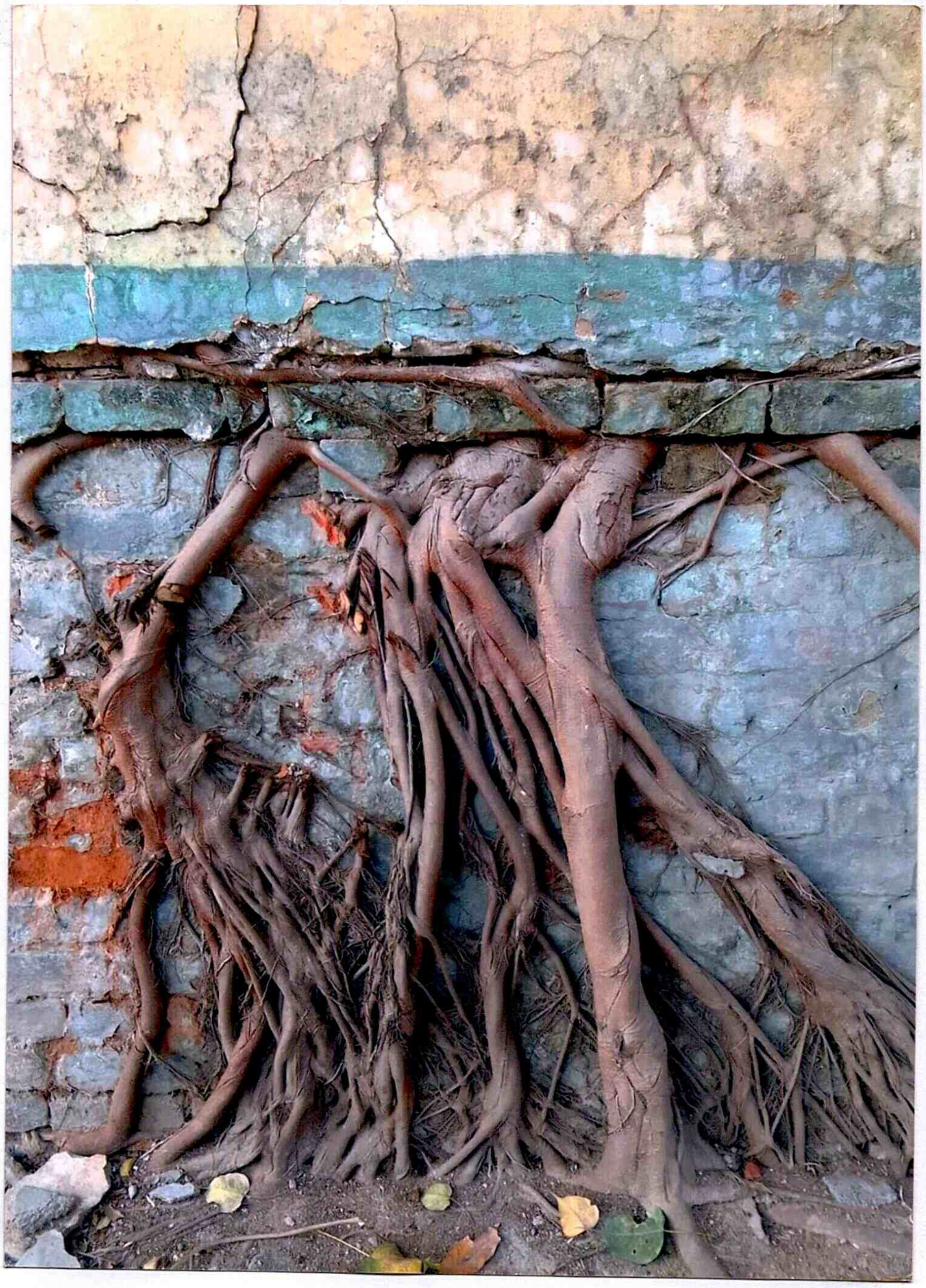
(प्रधान)

आर डब्ल्यू ए, एसटीसी हाउसिंग कॉलोनी

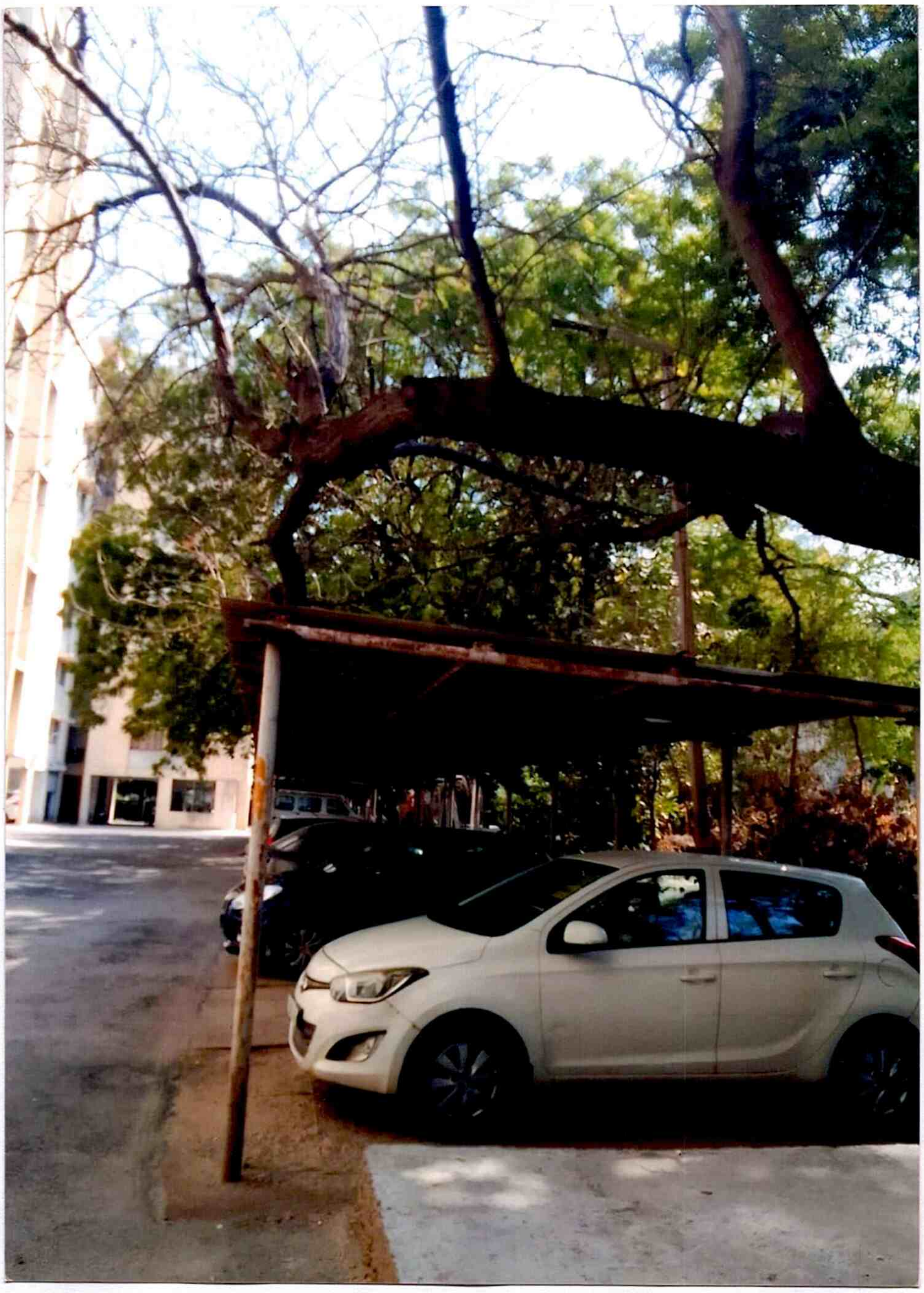
Annexure B



(17)



(18)



MOBILE : 9910663902

एस.टी.सी. हाउसिंग कॉलोनी निवासी कल्याण संघ (पंजीकृत)
STC COLONY RESIDENTS WELFARE ASSOCIATION (REGD.)

सी–34, एस.टी.सी. कॉलोनी, अरविंदो मार्ग, नई दिल्ली–110017
C-34, S.T.C. COLONY, AURBINDIO Marg, NEW DELHI-110017

Ref. No. 17/05/2024   Dated:..................

श्री एस. के. मीणा
संयुक्त महाप्रबंधक
एस. टी. सी. ऑफ़ इंडिया लिमिटेड
नई दिल्ली – 110001

सन्दर्भ : पत्र दिनांक 14/03/2024
सन्दर्भ : पत्र दिनांक 15/05/2024

विषय : एस. टी. सी. हाउसिंग कॉलोनी में लगे हुए वृक्षों से सम्बंधित

महोदय,

JGM(SKM) 1084 | 21.5.2024

मैं आपके संज्ञान में यह लाना चाहती हूँ कि एक पत्र श्री कैलाश नारायण जी द्वारा मुझे प्राप्त हुआ है। जिसमे उनोहने बताया हे कि आज दिनांक 17/05/2025 (शुक्रवार) कि सुबह समय 04:00 बजे के आसपास घर के बहार बरामदे मैं नीम के पेड़ का एक बड़ा हिस्सा टूट कर गिर गया है | मैं अपने पत्र दिनांक 15/05/2024 के माध्यम से पहले भी आप को सूचना दे चुकी हूँ कि दो बार पहले भी पेड़ के बड़े हिस्से गिर चुके और जिससे अभी तक किसी प्रकार के जान माल का नुक्सान नहीं हुआ है।

मैं पुनः आपको सूचना देना चाहती हूँ कि आप इस विषय में संज्ञान लें और जर जर हुए पेड़ों की छंटाई कराने के व्यवस्था करें जिससे भविष्य में होने वाले किसी भी प्रकार के जान माल की हानि को रोका जा सके। तथा मैंने तीन पेड़ो के जो बड़े हिस्से गिरे है उसकी सूचना थाना मालवीय नगर एस.एच.ओ. साहब को दे दी है। कापी सलंग्न है।

सधन्यवाद

हिमाचल देवी

(हिमाचल देवी)
महसचिव
एस. टी. सी. हाउसिंग कॉलोनी

(20)

Gmail

himachal savita <himachalsavita9289@gmail.com>

एस. टी. सी. हाउसिंग कॉलोनी में लगे हुए वृक्षों से सम्बंधित

1 message

himachal savita <himachalsavita9289@gmail.com>	Wed, May 15, 2024 at 5:22 PM
To: skmeena@stclimited.co.in
Cc: rkavasthi@stclimited.co.in

15/05/2024

श्री एस. के. मीणा
संयुक्त महाप्रबंधक
एस. टी. सी. ऑफ़ इंडिया लिमिटेड
नई दिल्ली

सन्दर्भ : पत्र दिनांक 14/03/2024 (प्रति संलग्न)

विषय : एस. टी. सी. हाउसिंग कॉलोनी में लगे हुए वृक्षों से सम्बंधित

महोदय,

मुझे श्री आर. के. अवस्थी द्वारा एक पत्र दिनांक 11 मार्च 2024 को प्राप्त हुआ था, जिसमें उन्होंने मुझसे एस. टी. सी. हाउसिंग कॉलोनी में हुई पेड़ों की छंटाई से सम्बंधित वक्तव्य देने को लिखा था | जिसका जवाब मैंने दिनांक 14 मार्च 2024 के पत्र द्वारा दे दिया था | जिसमें मैंने यह लिखा था कि हमारे एस. टी. सी. हाउसिंग कॉलोनी में लगे वृक्ष लगभग 20 से 30 साल अधिक पुराने हैं जिसका ना तो सही से रख रखाव होता है, कुछ वृक्षों में दीमक लग गई है और खोकले एवम् विकृत हो गए हैं | जिसकी वजह से वह कभी भी किसी भी अनहोनी का कारण बन सकते हैं | जिसके विषय में मैं पहले ही मौखिक एवम् लिखित सूचना रूप से सूचित कर चुकी हूँ |

मैं आपके संज्ञान में यह लाना चाहती हूँ कि दिनांक 10/05/2025 (शुक्रवार) को जो आंधी आई थी उसमे कुछ पेड़ों की विशाल टहनियां उखड कर डी ब्लाक पहली बिल्डिंग की पार्किंग में गिर गई थी और कल दिनांक 14/05/2024 (मंगलवार) रात को भी तेज हवाएं चली थी जिसके वजह से एस. टी. सी. हाउसिंग कॉलोनी के पार्क में भी कुछ पेड़ों के कुछ बड़े हिस्से गिर गए थे (फोटो संलग्न हैं) |

इसकी सूचना में आपको देना चाहती हूँ कि भगवान की क्रपा से किसी प्रकार का जान माल का नुक्सान अभी नहीं हुआ है | लेकिन में आपसे यह अनुरोध करना चाहती हूँ कि आप इस विषय में संज्ञान लें और जर जर हुए पेड़ों की छंटाई कराने के व्यवस्था करें जिससे भविष्य में होने वाले किसी भी प्रकार के जान माल की हानि को रोका जा सके |

सधन्यवाद

(हिमाचन देवी)
पूर्व प्रधान
एस. टी. सी. हाउसिंग कॉलोनी

Pic 1.jpg

Pic 2.jpeg

Pic 3.jpeg

Pic 4.jpeg

(21)

Gmail

himachal savita <himachalsavita9289@gmail.com>

नोटिस नंबर F-461/TO(S)/TOC/2022-23/14544-46

1 message

himachal savita <himachalsavita9289@gmail.com>
To: dcfsouth.delhi@gov.in

Wed, May 15, 2024 at 5:27 PM

15/05/2024

डिप्टी कांसेर्वटर ऑफ़ फोरेस्ट (साउथ)
समीप डॉक्टर करनी सिंह शूटिंग रेंज
तुगलकाबाद
नई दिल्ली - 110044.

संदर्भ : 1. नोटिस नंबर F-461/TO(S)/TOC/2022-23/14544-46
2. पत्र दिनांक 26/02/2024

विषय : एस. टी. सी. हाउसिंग कॉलोनी, मालवीय नगर में लगे हुए वृक्षों से सम्बंधित

महोदय,

मुझे आपके द्वारा भेजा गया नोटिस नंबर F-461/TO(S)/TOC/2022-23/14544-46, दिनांक 21/02/2024 को प्राप्त हुआ था, जिसका जवाब मैंने दिनांक 26 फरवरी 2024 के पत्र द्वारा दे दिया था | जिसमें मैंने यह लिखा था कि हमारे एस. टी. सी. हाउसिंग कॉलोनी में लगे वृक्ष लगभग 20 से 30 साल अधिक पुराने हैं जिसका ना तो सही से रख रखाव होता है, कुछ वृक्षों में दीमक लग गई है और खोकले एवम् विकृत हो गए हैं | जिसकी वजह से वह कभी भी किसी भी अनहोनी का कारण बन सकते हैं |

मैं आपके संज्ञान में यह लाना चाहती हूँ कि दिनांक 10/05/2025 (शुक्रवार) को जो आंधी आई थी उसमे कुछ पेड़ों की विशाल टहनियां उखड कर डी ब्लाक पहली बिल्डिंग की पार्किंग में गिर गई थी और कल दिनांक 14/05/2024 (मंगलवार) रात को भी तेज हवाएं चली थी जिसके वजह से एस. टी. सी. हाउसिंग कॉलोनी के पार्क में भी कुछ पेड़ों के कुछ बड़े हिस्से गिर गए थे (फोटो संलग्न हैं) |

इसकी सूचना मैं आपको देना चाहती हूँ कि भगवान की क्रपा से किसी प्रकार का जान माल का नुक्सान अभी नहीं हुआ है | लेकिन में आपसे यह अनुरोध करना चाहती हूँ कि आप इस विषय में संज्ञान लें और जर जर हुए पेड़ों की छंटाई कराने के व्यवस्था करें जिससे भविष्य में होने वाले किसी भी प्रकार के जान माल की हानि को रोका जा सके |

सधन्यवाद

(हिमाचन देवी)
पूर्व प्रधान
एस. टी. सी. हाउसिंग कॉलोनी

Reply_DCF.pdf

11 attachments

(22)

MOBILE : 9910663902

एस.टी.सी. हाउसिंग कॉलोनी निवासी कल्याण संघ (पंजीकृत)

STC COLONY RESIDENTS WELFARE ASSOCIATION (REGD.)

सी–34, एस.टी.सी. कॉलोनी, अरविंदो मार्ग, नई दिल्ली–110017

C-34, S.T.C. COLONY, AURBINDIO Marg, NEW DELHI-110017

Ref. No:.................. Dated:..................

17/05/2024

18/5/24

एस.एच.ओ. साहब,
मालवीय नगर थाना,
नई दिल्ली

विषय : एस. टी. सी. हाउसिंग कॉलोनी में लगे हुए पुराने वृक्षों के गिरने से सम्बंधित

महोदय,

एस. टी. सी. हाउसिंग कॉलोनी में लगे हुए वृक्ष लगभग 20 से 30 साल अधिक पुराने हैं जिसका ना तो सही से रख रखाव होता है, कुछ वृक्षों में दीमक लग गई है और खोखले एवम् विकृत हो गए हैं। जिसकी वजह से वह कभी भी किसी भी अनहोनी का कारण बन सकते हैं।

मैं आपके संज्ञान में यह लाना चाहती हूँ कि दिनांक 10/05/2025 (शुक्रवार) को जो आंधी आई थी उसमे कुछ पेड़ों की विशाल टहनियां टूट कर डी-1 ब्लाक पहली बिल्डिंग की पार्किंग में गिर गई थी, और दिनांक 14/05/2024 (मंगलवार) रात को भी तेज हवाएं चली थी जिसके वजह से एसटीसी हाउसिंग कॉलोनी के पार्क में भी कुछ पेड़ों के बड़े हिस्से गिर गए थे। दिनांक 17/05/2024 को सुबह 04:00 बजे नीम के पेड़ का एक बड़ा हिस्सा टूट कर श्री. कैलाश नारायण के फ्लैट सं. सी-1, एसटीसी कॉलोनी के आगन में गिरा जिससे जान-माल की हानि होते होते बच गई (फोटो संलग्न हैं)। यह आपकी सूचनार्थ हैं।

सधन्यवाद

हिमाचल देवी

(हिमाचन देवी)
महासचिव,
आर.डब्ल्यू.ए. एसटीसी हाउसिंग कॉलोनी

Annexure 58 (23)

दिनांक: 09/05/2024

श्री सुरेश कुमार मीना
संयुक्त महाप्रबंधक,
एस.टी.सी. ऑफ़ इंडिया लिमिटेड,
जवाहर व्यापार भवन,
नई दिल्ली-110001.

विषय:- श्री विनय प्रकाश द्वारा अधोहस्ताक्षरी को मानसिक प्रताड़ना एवं एस.टी.सी., सी.डी.ए. नियमों का उलंघन।

महोदय,

जैसा कि आपको ज्ञात ही है कि जनवरी 2023 में श्री विनय प्रकाश, यूनियन के पूर्व महासचिव द्वारा आयोजित वार्षिक आम सभा में श्री संजीव प्रसाद, जो उनके समय में यूनियन में कार्यालय सचिव के पद पर आसीन थे। उस वार्षिक आम सभा में श्री संजीव प्रसाद द्वारा मेरे साथ मारपीट व अभद्रता की गई थी। जिसकी एफ.आई.आर. भी दर्ज हुई थी और प्रबंधन को भी इसकी सूचना/शिकायत की गई थी। श्री विनय प्रकाश द्वारा श्री संजीव प्रसाद को उस कुकृत्य से बचाने का हर संभव प्रयास किया जाता रहा है। वह हर वक्त मेरे खिलाफ साजिशे रचते ही रहते हैं, जिसकी जानकारी/शिकायतें लिखित मे समय समय पर मेरे द्वारा प्रबंधन को दी गई हैं।

एक बार फिर से श्री विनय प्रकाश द्वारा मुझे परेशान किया जा रहा है और उनकी इस कायराना हरकत की शिकायत करने के लिए मुझे मजबूर होना पड़ रहा है। इस बार उन्होंने सारी हदें पार कर दी हैं।

जैसाकि आप जानते ही हैं कि एस.टी.सी. हाउसिंग कॉलोनी में रहने वाले कर्मचारियों की लगातार आ रही शिकायतों तथा अनुरोध के बाद, वहा के कुछ पेड़ों की छंटाई हुई थी। जिसकी शिकायत श्री विनय प्रकाश ने प्रबंधन और साथ ही वन विभाग को भी कर दी। जबकि यह एस.टी.सी. हाउसिंग कॉलोनी मे ना तो रहते ना ही मेम्बर है और यही नहीं उन्होंने मुझे फ़साने के लिए फरीदाबाद पुलिस के अपने जानकार किसी उच्च अधिकारी के द्वारा मालवीय नगर पुलिस थाने में भी दबाव डलवाया था। जब यह कहीं भी सफल नहीं हो सके तब इन्होने एक और जगह शिकायत की है। अब इन्होने एन.जी.टी. में मेरे खिलाफ शिकायत की हैं, जिसकी जानकारी मुझे तब प्राप्त हुई जब मुझे श्री विनय प्रकाश द्वारा स्पीड पोस्ट (स्पीड पोस्ट संख्या : ED403299355IN दिनांक 30/04/2024) से भेजा हुआ नोटिस प्राप्त हुआ। यह नोटिस उन्होंने जिस पते से भेजा है वह इस प्रकार है :-

"VINAY PRAKASH
Senior office MANAGER
STC OF INDIA LIMITED – N.D-110001
MOB:- 9911450989"

अर्थात, यह शिकायत इन्होने एस.टी.सी. कर्मचारी होने के नाते एन.जी.टी. में की है। इस शिकायत में इन्होने सीधा सीधा मुझ पर निशाना साधा है। जिस पते पर इन्होने शिकायत भेजी है वह है :-

"RESIDENT WELFARE ASSOCIATION,
STC HOUSING COLONY,
THROUGH ITS PRESIDENT MS. HIMACHAL DEVI
C – 67 STC HOUSING COLONY, SHRI AURBONDO MARG,
NEW DELHI – 110017"

हिमाचल देवी

निरंतर .....

मैं यहाँ यह बताना भी आवश्यक समझती हूँ कि उपरोक्त पता मेरे घर का हैं ना की "RESIDENT WELFARE ASSOCIATION" का, इससे यह समझ आता है कि श्री विनय प्रकाश की एक ही मंशा है कि साम दाम दंड भेद, किसी भी तरह से मुझे फ़साना चाहते हैं, जिससे मैं मानसिक तौर पर टूट जाऊं और हताश होकर मैं श्री संजीव प्रसाद पर महिला उत्पीडन का कोर्ट केस वापिस ले लूं, जो एफ.आई.आर., मेडिकल एवम् कोर्ट में हुए **धारा 164** के बयान के बाद रजिस्टर हुआ है। मैं यहाँ यह भी बताना चाहती हूँ कि कोर्ट में इन पर जो धाराएं लगी हैं वह : **323/354/354B/506/509** हैं। यह सारा प्रकरण श्री विनय प्रकाश, पूर्व महासचिव, एस.टी.सी. कर्मचारी संघ द्वारा अपने उस समय यूनियन में कार्यालय सचिव के पद पर आसीन, श्री संजीव प्रसाद को बचाने के लिए किया जा रहा है। यह मैं इसलिए लिख रही हूँ क्यूँकि जो नोटिस मुझे श्री विनय प्रकाश ने भेजा है उसमे एक कागज़ बिना टैग किये हुए लगाया है, जिसमें उन्होंने मुझे केस वापिस लेने की सलाह दी है नहीं तो बुरे परिणाम भुगतने के लिए लिखा है।

इन्होने सिर्फ मुझे ही नहीं तथापि हमारे **अध्यक्ष व प्रबंध निदेशक**, एस. टी. सी. तथा **श्री राजकुमार अवस्थी, उप महाप्रबंधक**, एस. टी. सी., को भी नोटिस भेजा है। श्री विनय प्रकाश ने जिन जिन को नोटिस भेजा है वह इस प्रकार है :-

Original Application No. 386/2024
Vinay Prakash Vs NCT of Delhi & Ors.

To,

1. NCT of Delhi, Through District Magistrate, South District
2. Principal Chief Conservator of Forest
3. Deputy Conservator of Forest (South)
4. Municipal Commissioner of Police (South)
5. Deputy Commissioner of Police (South)
6. **Chariman cum Managing Director, State Trading Corporation of India Limited**
7. **Deputy General Manager/Sh. R. K. Awasthi**
8. **Resident Welfare Association, STC Housing Colony, Through its President Ms Himachal Devi**

इन्होने यह शिकायत जिस नाते की है वह इस प्रकार है :-

Vinay Prakash
S/o Shri Prakash
Senior Office Manager/General Secretary
STC SC/ST Employees Association
Jawahar Vyapar Bhawan, Tolstoy Marg,
Janpath, New Delhi-110001.

इस शिकायत में श्री विनय प्रकाश ने हम सब पर भिन्न भिन्न प्रकार से झूठे आरोप लगाए हैं। यहाँ तक कि इन्होने हमारे **अध्यक्ष व प्रबंध निदेशक** को भी कठघरे में खड़ा कर दिया है। इन्होने यह शिकायत एस. टी. सी. कर्मचारी होने के नाते की है और साथ ही खुद को एस.टी.सी. एस.सी./एस.टी. एम्प्लाइज एसोसिएशन का महासचिव होने का भी सन्दर्भ दिया है। श्री विनय प्रकाश अब एस.टी.सी. एस.सी./एस.टी. एम्प्लाइज एसोसिएशन के महासचिव के पद पर नहीं हैं। इन्होने जो केस किया हुआ है उस केस में भी अभी तक इनको माननीय कोर्ट ने कोई स्टे नहीं दिया है। जैसा कि आप जानते ही हैं कि एस.टी.सी. एस.सी./एस.टी. एम्प्लाइज एसोसिएशन के महासचिव श्री कैलाश मीणा हैं, श्री विनय

हिमाचल देवी

निरंतर .....

प्रकाश नहीं हैं। यहाँ भी इन्होने झूठ का ही सहारा लिया है । यहाँ मैं यह भी आपके संज्ञान में लाना चाहती हूँ कि कोई भी कर्मचारी/अधिकारी यदि श्री विनय प्रकाश की बात नहीं मानता है या इनका बताया हुआ कोई काम इनके अनुसार नहीं करता है तो यह सभी को बेवजह ही **एस.सी./एस.टी. कमीशन में कंप्लेंट करने को धमकाते भी रहते हैं** और इस तरह से अपनी बात मनवाने का दबाव डालते हैं।

मेरा प्रश्न यह है कि कोई भी कर्मचारी क्या किन्ही बाहरी संस्थाओं को सीधे तौर पर, बिना एसटीसी के माध्यम से, कोई भी शिकायत कर सकता है ? जहाँ तक मेरी जानकारी है इस विषय में एस.टी.सी., सी.डी.ऐ. नियम इस प्रकार से हैं : -

1. एसटीसी सीडीए नियम, 1975 के नियम 5 के भाग 5 के तहत : -

QUOTE

"Acting in a manner prejudicial to the interests of the Corporation"

UNQUOTE

2. एसटीसी सीडीए नियम, 1975 के नियम 11 के तहत : -

QUOTE

"1) Save as provided in Sub-rule(3), no employee shall, except with the previous sanction of the Competent Authority, give evidence in connection with any enquiry conducted by any person, committee or authority.

2) Where any sanction has been accorded under Sub-rule (I), no employee giving such evidence shall criticise the policy or any action of the Central Government or a State Government, or of the Corporation.

3) Nothing in this rule shall apply to:-

a) Evidence given at any enquiry before an authority appointed by the Government, Parliament or a State Legislature or any Corporation.

b) Evidence given in any judicial enquiry; or

c) Evidence given at any departmental enquiry ordered by authorities subordinate to the Government/Corporation."

UNQUOTE

हिमाचल देवी

निरंतर .....

3. एसटीसी सीडीए नियम, 1975 के नियम 19 के तहत : -

QUOTE

"No employee shall bring or attempt to bring any outside influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service in the Corporation."

UNQUOTE

इसी से सम्बंधित एक सर्कुलर "Circular No. IR/08/2016 दिनांक 03/02/2016", Subject: Canvassing of Non-Official or Other Influence" आई.आर. प्रभाग के द्वारा प्रकाशित किया जा चूका है ।

मेरा आपसे करबद्ध अनुरोध है कि **श्री विनय प्रकाश पर सीडीऐ रूल 5 (5), 11 एवम् 19 के तहत कार्रवाही की जाए**, क्यूँकि इन्होने एस.टी.सी. एस.सी./एस.टी. एम्प्लाइज एसोसिएशन के महासचिव होने का फरेब करते हुए, अपने पद "सीनियर ऑफिस मेनेजर" का उपयोग करते हुए, बिना एसटीसी कार्यालय के संज्ञान में लाए, एसटीसी हाउसिंग कॉलोनी से बिना कोई सीधा सम्बन्ध हुए, मुझे (हिमाचल देवी, जूनियर असिस्टेंट) को, और ना सिर्फ हमारे अध्यक्ष एवम् प्रबंध निदेश को बल्कि एक उच्च अधिकारी श्री राज कुमार अवस्थी को भी एनजीटी के कठघरे में खड़ा कर दिया है ।

उपरोक्त तथ्य आपके समक्ष मैने रखे हैं तथा समय समय पर मैं प्रबंधन को लिखित में भी देती रही हूँ, लेकिन अभी तक श्री विनय प्रकाश और श्री संजीव प्रसाद के खिलाफ प्रबंधन द्वारा कोई भी अनुशासनात्मक कारवाही नहीं की गई है इसीलिए इनके होंसले बढ़ते ही जा रहे हैं । मैं यहाँ यह भी कहना चाहती हूँ कि जिस तरह से श्री विनय प्रकाश और श्री संजीव प्रसाद ने मुझे मानसिक तौर पर प्रताड़ित किया हुआ है तथा प्रबंधन भी कोई कारवाही नहीं कर रहा है, भविष्य में यदि मेरे साथ कोई भी अनहोनी होती है तो उसका जिम्मेदार श्री विनय प्रकाश, श्री संजीव प्रसाद के साथ साथ प्रबंधन भी होगा ।

सधन्यवाद

हिमाचल देवी

(हिमाचल देवी)
अवर सहायक

प्रति: अध्यक्ष व प्रबंध निदेशक, एस.टी.सी., नई दिल्ली ।
निदेशक, (वित्त), एस.टी.सी., नई दिल्ली ।
मुख्य सतर्कता अधिकारी, एस.टी.सी., नई दिल्ली ।
अध्यक्ष, निवारण, प्रतिषेध एवं प्रतितोष (सी.ओ.एस.अच), एस.टी.सी., नई दिल्ली ।

अगर आप इन सभी समस्याओं से बचना चाहती हो तो आपको मेरी यह सलाह है कि आप मेरे दोस्त पर किये गए सभी शिकायतों और अपने केस को वापिस ले लो। अगर आप ऐसा करोगी तो मैं भी आपके खिलाफ कुछ नहीं करूंगा। अगर अभी भी आपको अकल नहीं आई तो आगे और भी बुरे परिणामों के लिए तैयार रहना, आपको मैं छोड़ूंगा नहीं।

₹2 63

NCT OF DELHI COURT FEE
DLCT1702326E2412K
17-MAY-2024

(28)

C.C. No. ....

FIR No. ....

U/S ....

P.S. ....

IN THE COURT OF Before National Green Tribunal, Principal Bench, New Delhi

Suit / Appeal No. O.A No. 386/2024 **JURISDICTION OF 202**

In re :-

Vinay Prakash — **Plaintiff(s) / Appellant(s) Or Petitioner(s) / Complainant(s)**

VERSUS

NCT of Delhi & ors. **Defendant(s) /Respondent(s) / Accused**

KNOW ALL to whom these present shall come that I/ We Himachal Devi w/o Late Naresh Kumar aged 53yrs r/o C-67, STC Housing colony, Shri Aurobindo Marg, New Delhi-110017

The above named Respondent No. 8 **do hereby appoint**

VANSHIKA JAIN Adv. D/11118/23

NAMAN SHARMA Adv. D/6577/23 9210081240

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

ADVOCATES' WELFARE FUND STAMP — BAR COUNCIL OF DELHI — ₹25 TWENTYFIVE RUPEES — 1164532

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITHNESS WHERE OF I /We do hereunto set my/our hand to these presents the contents of which have been undertstood by me / us on this 28 day of May 2024

Accepted subject to the terms of the fees

हिमाचल देवी

Client **Client**

Vai
Advocate

Naman D/6577/23

I Identify the Signature/Thumb Impression of the Below Mentioned Person, Who Has been Signed in my presence. The Client.